

**CENTRAL ELECTRICITY REGULATORY COMMISSION**

**NEW DELHI**

**Petition No. 275/TT/2023**

<b>Subject</b>	Petition for determination of transmission tariff from COD to 31.3.2024 in respect of the transmission asset i.e. Replacement of 1*315 MVA, 400/220 kV ICT by 1*500 MVA, 400/220 kV ICT at Ludhiana (PG) Sub-station under 'Augmentation of Transformation Capacity at 400/220 kV Ludhiana (PG) Sub-station in Northern Region.
<b>Date of Hearing</b>	15.12.2023
<b>Coram</b>	Shri Jishnu Barua, Chairperson Shri Arun Goyal, Member Shri P.K. Singh, Member
<b>Petitioner</b>	Power Grid Corporation of India Limited
<b>Respondents</b>	Uttar Pradesh Power Corporation Limited and 16 others
<b>Parties Present</b>	Shri Amit Yadav, PGCIL Shri Vivek Kumar Sigh, PGCIL Shri B.B. Rath, PGCIL

**Record of Proceedings**

The representative of the Petitioner made the following submissions:

- (i) Instant petition is filed for the determination of transmission tariff from the COD to 31.3.2024 in respect of the transmission asset i.e. Replacement of 1\*315 MVA, 400/220 kV ICT by 1\*500 MVA, 400/220 kV ICT at Ludhiana (PG) Sub-station covered under 'Augmentation of Transformation Capacity at 400/20 kV Ludhiana (PG) Sub-station' in Northern Region.
- (ii) Investment Approval of the transmission project was accorded on 3.2.2022. The scheduled COD of the subject transmission scheme was in February 2023, against which the subject transmission asset was declared under commercial operation on 21.5.2022. The transmission asset was executed early on the request of Punjab State Transmission Company Limited (PSTCL), and discussions and deliberations were held in various forums in this regard.

2. After hearing the Petitioner, the Commission directed the Petitioner to submit the following additional information on an affidavit by 5.1.2024, with an advance copy to the Respondents:



- (i) The details of works for which Additional Capital Expenditure has been projected in 2022-23 and 2023-24, including the works against which balance/retention payments are projected to be made.
- (ii) Revised tariff forms for the 2019-24 period for the transmission asset along with linked Excel.

3. The Commission also directed the Respondents to file their replies by 19.1.2024 with an advance copy to the Petitioner, who may file its rejoinder, if any, by 29.1.2024. The Commission further directed the parties to complete the pleadings within the aforesaid timelines and observed that no extension of time would be entertained

4. The petition will be listed for further hearing on 21.2.2024.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Joint Chief (Law)

